

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 828 of 2020

In the matter of:

**RS Infra Projects,
Through Proprietor Ram Baby Sharma**Appellant

Vs.

Supreme Infrastructure India Ltd.Respondent

Present

**For Appellant: Mr. Rakesh Kumar, Ms. Preeti Kashyap & Mr. Ankit
Sharma, Advocates.**

For Respondent: Mr. Nitin Mishra & Mr. Arun Sharma, Advocates.

ORDER
(Virtual Mode)

24.02.2021: Heard Learned Counsel for Respondent filed an Application
I.A. No. 333 of 2021 for recalling the Order dated 01.02.2021.

Learned Counsel for Appellant seeks and is granted two weeks' time to
file Reply of this Application.

Let the matter be fixed for '**Orders**' in **I.A. No. 333 of 2021**' on **23rd
March, 2021**.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Mr. Kanthi Narahari]
Member (Technical)

Sim/Kam